

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE NINTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 33117 OF 2024

Between:

Aachi Abhinav Chary, S/o Aachi Mohan, Age. 24 years, Occ. Doctor, R/o 10-3-169,
Opp. Keyes Girls High School, St. Johns Road, Hyderabad, Telangana- 500025.

.....PETITIONER

AND

1. Union of India, Represented by its Secretary, Department of Health and Family Welfare, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi – 11011.
2. Directorate General of Health Sciences Ministry of Health and Family Welfare, Nirman Bhawan, Rajpath Area, Central Secretariat, New Delhi – 11011.
3. National Medical Commission, Represented by its Chairperson Satarkta Bhawan, G.P.O. Complex, Block A, INA, New Delhi – 110023.
4. Medical Counseling Committee, Room No.354, DGHS, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi – 11011.
5. National Board of Examination in Medical Science, Mahatma Gandhi Marg, Ansari Nagar, New Delhi- 110029.
6. Kaloji Narayana Rao University of Health Sciences, Represented by its Vice Chancellor, Warangal, Telangana- 506007.
7. ESIC Hospital, Represented by Dean, Essae Digitronics Road, Sanath Nagar, Hyderabad 500018.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or direction more particularly a Writ of Mandamus

declaring the action of the Respondent No. 3 to 7 in mandating payment of bond surety at the time of as a prerequisite for admission for PG Medical courses as illegal, unconstitutional, arbitrary and violative of Article 14, 15, 19 and 21 of the Constitution of India and issue consequential direction not to insist on the execution of a bond as a prerequisite for joining MS-General Surgery at ESIC Hospital, Respondent No.7.

I.A.NO:1 OF 2024

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the ESIC Hospital, Respondent No.7, not to insist on a bond being executed by me till I permanently elect a seat at the ESIC, pending disposal of the writ petition.

Counsel for the Petitioner : SRI L.RAVICHANDER, SENIOR COUNSEL FOR SRI MAYUR MUNDRA

Counsel for the Respondent Nos.1, 2 & 5 : SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent Nos.3 & 4 : Ms. GORANTLA SRI RANGA PUJITHA

Counsel for the Respondent No.6 : SRI T.SHARATH

The Court made the following ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No. 33117 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. L. Ravichander, learned Senior Counsel represents
Mr. Mayur Mundra, learned counsel for the petitioner.

Mr. Gadi Praveen Kumar, learned Deputy Solicitor
General of India appears for respondent Nos.1, 2 and 5.

Ms. Gorantla Sri Ranga Pujitha, learned Standing Counsel
for National Medical Commission appears for respondent
No.3.

2. In this Writ Petition, the petitioner has prayed for the
following relief:

“.....a Writ of Mandamus declaring the action of the
Respondent No. 3 to 7 in mandating payment of bond surety at the
time of as a prerequisite for admission for PG Medical courses as
illegal, unconstitutional, arbitrary and violative of Article 14, 15,
19 and 21 of the Constitution of India and issue consequential
direction not to insist on the execution of a bond as a prerequisite
for joining MS-General Surgery at ESIC Hospital, Respondent
No.7....”

3. Learned Senior Counsel for the petitioner seeks leave of
this Court to withdraw the Writ Petition with liberty to

approach this Court again in case the grievance of the petitioner subsists.

4. In view of aforesaid submission, the Writ Petition is disposed of in terms of the liberty as prayed for.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-A.V.S.PRASAD
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Secretary, Union of India, Department of Health and Family Welfare, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi – 11011.
2. The Directorate General of Health Sciences Ministry of Health and Family Welfare, Nirman Bhawan, Rajpath Area, Central Secretariat, New Delhi – 11011.
3. The National Medical Commission, Represented by its Chairperson Satarkta Bhawan, G.P.O. Complex, Block A, INA, New Delhi – 110023.
4. The Medical Counseling Committee, Room No.354, DGHS, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi – 11011.
5. The National Board of Examination in Medical Science, Mahatma Gandhi Marg, Ansari Nagar, New Delhi- 110029.
6. The Vice Chancellor, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana- 506007.
7. The Dean, ESIC Hospital, Essae Digitronics Road, Sanath Nagar, Hyderabad 500018.
8. One CC to SRI MAYUR MUNDRA, Advocate [OPUC]
9. ne CC to SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA Advocate [OPUC]
10. One CC to Ms. GORANTLA SRI RANGA PUJITHA, Advocate (OPUC)
11. One CC to SRI T.SHARATH, Advocate (OPUC)
12. Two CD Copies

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HIGH COURT

DATED:09/12/2024

ORDER

WP.No.33117 of 2024



**DISPOSING OF THE W.P
WITHOUT COSTS.**

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